

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 60908 Of 2017

[Arising out of OIA No. JNK-EXCUS-000-APP-21-17-18 dated 22.09.2017 passed by the Commissioner (Appeals), Central Goods & Service Tax, Jammu]

M/s Modern Papers

Near Esi Dispensary, Sidco Industrial Complex
Bari Brahmana, Phase-I

: Appellant

Vs

**Commissioner of Central Excise and Service Tax,
Jammu & Kashmir**

OB-32, Rail Head Complex,
Jammu & Kashmir-180012

: Respondent

APPEARANCE:

None for the Appellant

Shri Shantanu Kumar Meena, Departmental Representatives
for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER No. 61424/2025

Date of Hearing: 24.09.2025

Date of Decision: 24.09.2025

P. ANJANI KUMAR:

The appellant is seeking the withdrawal of the the present appeal.

2. In view of this, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in the open Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)